

NOTICE

In addition to the Standing Orders at the Principal Seat at Madras, which came into effect from 5th October, 2020 and also from 13th October, 2020, the following Instructions are notified with effect from 7th December, 2020

- I) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice G.Chandrasekharan be placed before the Court presided over by Hon'ble Mr.Justice S.Sathi Kumar and Vice Versa.
- II) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice A.A.Nakkiran be placed before the Court presided over by Hon'ble Mr.Justice V.Sivagnanam and Vice Versa.
- III) The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice S.Kannammal be placed before the Court presided over by Hon'ble Ms.Justice R.N.Manjula and Vice Versa.
- IV) The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice T.V.Thamilselvi be placed before the Court presided over by Hon'ble Ms.Justice R.N.Manjula.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 04.12.2020

Registrar (Judicial), High Court, Madras